

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.105  
**C.P.(IB)/211(AHM)2024**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Riddi Sidhhi Metals Through its Partner Mr. hardik jain  
V/s  
Aquarius H2o Dynamics Private Limited

.....**Applicant**

.....**Respondent**

**Order delivered on: 12/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ms. Prachiti Shah, Advocate a/w.  
: Mr. Namit Wadhvani, Advocate  
For the Respondent :

**ORDER**

**(Hybrid Mode)**

In compliance with the last order dated 01.06.2024, an affidavit has been filed in support of the documents duly signed, uploaded and filed on 13.06.2024, vide inward diary No. D-4537, as well as a translated copy of the vernacular documents, filed as Annexure-A with this affidavit on 11.07.2024, vide inward diary No. D-5517. The same is taken on record.

This is an application filed under Section 9 of the Insolvency & Bankruptcy Code 2016 (hereinafter referred to as "IBC, 2016") read with Rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (hereinafter referred to as "IB (AAA) Rules, 2016") for initiation of Corporate Insolvency Resolution Process (CIRP) against the Respondent, to appoint Interim Resolution Professional (hereinafter referred to as "IRP") and declare the moratorium for having defaulted in payment of operational debt.

Let notices be issued to the Respondent returnable on next date. The applicant is directed to collect the notice from the registry within three days and serve upon the Respondent along with copy of this order through Registered Ad post, Speed-post, Dasti mode as well as paper book on the registered email ID within seven days from the date of this order. The Respondent is directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

List the matter on 14.08.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**